CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 86015 of 2019
(on behalf of Appellant)

In

Excise Appeal No. 86003 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-879-2017-18 dated 13.12.2017 passed by the Commissioner of Central Excise & Service Tax (Appeals), Pune-I)

Commissioner of Central Tax, Pune-I .... Appellant
GST Bhawan, 41-A, Sasson Road, Opp Wadia College,
Pune - 411001

Versus

Hindustan Coca-Cola Beverages P. Ltd. .... Respondent
Plot No. 1107/8/33, Paud Road, Pirangut
Tal – Mulshi, Pune - 412112

Appearance:

Shri S.K. Hattangadi, AC, Authorized Representative for the Appellant

Shri Chirag Shetty, Advocate for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86925 / 2019

Date of Hearing: 23.10.2019

Date of Decision: 23.10.2019

Per: Dr. D.M. Misra

This miscellaneous application is filed by the Revenue for withdrawal of the appeal in the light of Litigation Policy Circular F. No. 390/Misc/116/2017-JC dated 22.08.2019.

2. Learned AR for the Revenue submits that the amount involved in the present appeal is less than Rs.50.00 lakhs, which is covered by the Litigation Policy Circular vide F. No. 390/Misc/116/2017-JC dated 22.08.2019. Hence, the Revenue intends to withdraw the appeal.

3. Since the amount involved in the Revenue's appeal is less than the threshold limit of Rs.50.00 lakhs mentioned in the litigation policy circular dated 22.8.2019, we allow the miscellaneous application for withdrawal of the appeal. Consequently, the Revenue's appeal is dismissed being withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(S. Srivastava)
Member (Technical)

Sinha